GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:1784
ANSWERED ON:05.03.2015
PENDING POWER PROJECTS PROPOSALS
Mukherjee Shri Abhijit;P. Shri Nagarajan;Ram Shri Vishnu Dayal;Reddy Shri Mekapati Rajamohan;Reddy Shri Ponguleti Srinivasa;Shetti Shri Raju alias Devappa Anna

Will the Minister of POWER be pleased to state:

- (a) whether the Government has received any requests/proposals from various States/ UTs with regard to establishment and development of power projects in the country during the last three years and the current year;
- (b) if so, the details thereof indicating the name of projects/proposals sanctioned and pending for clearance with reasons during the said period along with the sector viz. hydro, thermal and gas to which they belong, State/UT-wise including decisions taken with regard to the pending proposals;
- (c) the name of the agencies/firms involved in each of the projects with estimated cost of such projects;
- (d) the details of new hydro, thermal and gas based power projects being established/ to be established in each State/ UT of the country along with their power generation capacity including expected time of power generation therefrom; and
- (e) the time by which the pending projects/proposals are likely to be cleared and sanctioned projects start power generation along with steps taken to improve power infrastructure in the country?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

- (a) to (c): With the enactment of the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new Thermal and Gas Power Projects. Hence, no proposal has been received in CEA for concurrence during last three years and current year. However, in respect of Hydro power projects, Detailed Project Reports (DPRs) are required to be concurred by CEA. DPRs of 41 Hydro Power Projects, aggregating to installed capacity of 22,228 MW, have been received in CEA during the last three years and current year. The details are at Annex-I.
- (d): Details of hydro power projects being established/constructed to give benefits during the 12th Plan and beyond are at Annex-II. The details of thermal power projects being established/constructed are at Annex-III.
- (e): The examination of DPR involves appraisal of various aspects such as Hydrology, Foundation Engineering & Seismicity, Design and safety of dam, Design of civil structures such as water conductor system, power house, surge shaft etc., Power potential studies, Electro-mechanical design, Geology, Power evacuation, Construction material and Cost etc. In order to appraise these aspects, CEA consults Central Water Commission (CWC) / Ministry of Water Resources / Central Soil & Material Research Station (CSMRS) and Geological Survey of India (GSI). The examination of DPRs is an interactive process between the appraising group(s), the developer and concerned State Government.

The comments of the appraising group(s) on the relevant chapters of DPR are sent to the concerned developer for clarification/compliance. In case sufficient investigations have not been done, the developer is advised to carry out additional investigation, which may involve drilling/drifting at the project site, Model tests etc.

Once all the aspects are approved by the appraising groups/agencies, CEA endeavours to accord concurrence as far as practicable within a period of 150 working days. Construction of the projects can be taken up after receipt of environment, forest and other clearances.

The following steps are being taken to improve power infrastructure/ensure timely completion of generating projects:

- (i) Central Electricity Authority (CEA) monitors the progress of construction of power projects through frequent site visits and interaction with the developers and equipment suppliers. In addition, CEA holds review meetings periodically with the developers and other stakeholders to identify issues critical to commissioning of projects and helps in resolving them.
- (ii) A Power Project Monitoring Panel (PPMP) has been set up by the Ministry of Power for independent monitoring of thermal and hydro generation projects targeted for commissioning during the 12th Plan and beyond along with the associated transmission systems.

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(iii) Regular reviews are undertaken at various levels inclu Aayog to identify the problem areas and facilitate expedition	ous resolution of outstanding issues.	ecretary (Heavy Industry) and Niti